

(d) As per the available information, the stage of appeal in respect of the said Pakistani prisoners who have been sentenced to death, is as under:—

Sl. No.	Name and Parentage	Stage of appeal
1.	Mohd. Arif @ Abu Hamid @ Ashfa s/o Mohd. Akram	Supreme Court of India
2.	Mohd. Husain @ Abu Husain s/o Nazir Husain	Supreme Court of India
3.	Mohd. Ajmal Mohd. Amir Kasab @ Abu Mujahil	Supreme Court of India

Police atrocities in States

†*146. SHRI KAPTAN SINGH SOLANKI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the cases of police atrocities are on a rise throughout the country, including Delhi and Uttar Pradesh, during the last three years;

(b) if so, the State-wise details thereof;

(c) the details of complaints received against police during the last three years, State-wise; and

(d) the action taken by Government in this regard, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) to (d) 'Police' and 'Public order' are State subjects under the Seventh Schedule of the Constitution of India and it is primarily the responsibility of the State Governments to appropriately prevent and ensure non-occurrence of Police atrocities. However, the Government of India have been advising the State Governments from time to time regarding the steps that need to be taken to afford a greater measure of protection to the public.

As per details submitted by National Crime Records Bureau for the years 2007, 2008 and 2009, the total number of cases reported against police personnel were 7,908, 5,445 and 14,975 respectively, thereby showing a mixed trend. A Statement indicating State-wise details of cases reported during the above period is given in the Annexure. (See Appendix 223 Annexure No. 11)

†Original notice of the question was received in Hindi.

Total number of cases reported during the above three years in Uttar Pradesh and Delhi were 12,613 and 249 respectively.

The details of policemen charge-sheeted, acquitted, dismissed from service, major and minor punishments awarded are at Annexure.

Revival of textile units in Tirupur, Tamil Nadu

*147. SHRI T.M. SELVAGANAPATHI: Will the Minister of TEXTILES be pleased to state:

(a) whether it is a fact that Government had decided to set up a group to work for revival of the affected textile units in Tirupur in Tamil Nadu;

(b) if so, the details thereof;

(c) whether it is also a fact that more than 1,000 textile units in Tirupur have been closed; and

(d) the steps taken by Government to re-open these units?

THE MINISTER OF TEXTILES (SHRI ANAND SHARMA): (a) and (b) Yes, Sir. The Government in consultation with the Government of Tamil Nadu has constituted a 12 member High Level Inter Ministerial Committee under the Chairpersonship of Secretary (Textiles) to address the financial, environmental and textiles related issues of the Tirupur Knitwear Industry. The Committee comprises of representatives of Ministry of Textiles, Ministry of Finance, Ministry of Environment and Forests, Department of Science and Technology, Government of Tamil Nadu, Tirupur Exporters Associations and Tirupur Dyers Association. The Terms of Reference of the Committee are given in the Statement (See below).

(c) The High Court of Madras passed interim orders on 28.1.2011 for immediate closure of 754 dyeing/bleaching units of Tirupur and to disconnect power supply to these units. In pursuance of the Court orders, the Tamil Nadu Pollution Control Board has initiated action and closed the entire 754 dyeing and bleaching units and power supply was also disconnected to these units. The High Court of Madras has dismissed the petition filed for seeking an extension in implementation of zero liquid discharge systems on March 29, 2011.

(d) Government in the 2010-11 Union budget, provided for a Rs. 200 crore as Additional Central Assistance (ACA) grant from the Central Government to the Government of Tamil Nadu for establishing the zero liquid discharge systems at Tirupur. Of this Rs. 100 crores has been released by Government of India to Government of Tamil Nadu in September, 2010.